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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 1325 of 1994

New Delhi this the 30th day of September, 1994

Mr. Justice S.K. Dhaon, Acting Chairman
Mr. B.N. Dhoundiyal, Member

Shri Lal Singh
S/o Shri Sohan Pal Singh
R/o Aidel Pur Dimri
P.O. Netla Hasanpur,
Distt. Bulandshahar, U.P.

...Applicant

By Advocate Shri Atul Kumar Bandhu

Versus

1. Union of India through
Directorate General, All India Radio,
Parliament Street,
New Delhi.
2. Chief Engineer (North Zone),
Akashwani & Doordarshan,
Jamnagar House,
Shahjahan Road,
New Delhi.
3. Deputy Director (Admn.)/Engineering,
All India Radio and T.V.,
D-6, Godown, 6 Probnn Road,
Delhi-54. ... Respondents

By Advocate Shri P.H. Ramchandani

ORDER (ORAI)

Mr. Justice S.K. Dhaon, Acting Chairman

Counter-affidavit has been filed. Learned counsel for the parties have been heard. This is a short matter. We are, therefore, disposing it of finally even though the O.A. has not been formally admitted as yet.

The undisputed fact is that way back in 1986, the applicant was employed as a casual labourer and he continued in that employment till 10.09.1993 and he continues to be in employment even now. The prayer in the O.A., in substance, is to direct the respondent to regularise the services of the applicant in Group 'D' posts in the existing or future permanent vacancy.

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We may note that one of the prayers is that the respondents may be directed to continue the applicant in their rolls.

The respondents have come out with a case that they do not intend to dispense with the services of the applicant in near future. Shri Ramchandani, the learned Senior Counsel has brought to our notice an Office Memorandum dated 10.09.93 to which a copy of the Department of Personnel & Training, Casual Labourers (Grant of Temporary Status and Regularisation) Scheme has been attached. Shri Ramchandani states that the respondents shall consider the case of the applicant for regularisation in the light of the scheme. This statement puts an end to the controversy raised in the O.A.

The respondents shall consider the case of the applicant for regularisation on merits and in accordance with law and in the light of the aforesaid scheme and pass an appropriate order within a period of 6 weeks from today. If they come to the conclusion that the applicant is not entitled to the benefit of the scheme, they shall record reason and furnish the reasons to the applicant within a period of a fortnight from the date of passing of the order.

With these directions, this O.A. is disposed of finally but without any order as to costs.

B.N. Dhaon
(B.N. DHOUNDIYAI)
MEMBER (A)

S.K. Dhaon
(S.K. DHAON)
ACTING CHAIRMAN

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